HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG- WP(C) No. 39/2020 EMG-CM Nos. 84 & 85/2020 (Through Video Conferencing)

M/s New Jehlum Construction Company

...Petitioner(s)

Through:- Mr. Rahul Pant, Advocate (Through Video Call)

v/s

Union of India and others

....Respondent(s)

Through:- Mr. Vishal Sharma, ASGI (Through Video Call)

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

ORDER

EMG-CM No. 85/2020

- 1. Learned counsel for the petitioner submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioner is permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of, accordingly.

EMG-WP(C) No. 39/2020

Notice to the respondents for 08.06.2020.

Mr. Vishal Sharma, learned ASGI accepts notice on behalf of the respondents.

(RAJESH BINDAL) JUDGE

Jammu 03.06.2020 Vijay

